

NATIONAL COMPANY LAW TRIBUNAL

COURT-I, MUMBAI BENCH

Item 8

**IA 126/2022 CA 509/2022 in C.P. /3638/(MB)/2018**

CORAM:

SH. SHYAM BABU GAUTAM

JUSTICE P.N. DESHMUKH (Retd.)

HON'BLE MEMBER (T)

HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **29.09.2022**

NAME OF THE PARTIES: - **IDBI BANK LIMITED THROUGH SHRI SANJEEV KUMAR SIRWALIA GOLLAPALLI GENERAL MANAGER Vs. KHED SINNAR EXPRESSWAY LIMITED MR. C S RAJAN NOMINEE DIRECTOR In the Matter of Union of India Vs Infrastructure Leasing & Financial Services Ltd & Ors**

*Appearance (via video-conference):*

For the Applicant – IA 126 : Mr. Venkatesh R. Dhond, Sr. Advocate

For the Applicant – CA 509 : Mr. Aditya Sikka, Advocate

Sections 241-242 of the Companies Act, 2013 & Rule 11 of NCLT, 2016

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ORDER

**IA 126/2022**

Ld. Sr. Counsel for the Applicant is present. The limited prayer in this Application is for early hearing of the Application bearing CA No. 452 of 2022. It is observed from the record that the said Application is now listed on Board on 17.10.2022. In that circumstances, we thus find no reason to pass any order in this Application. Hence, the Application bearing IA No. 126 of 2022, is disposed of. No order is called for. Registry is directed to list the Application bearing CA No. 452 of 2022, on Board on 17.10.2022, as already directed.

**CA 509/2022**

Ld. Counsel for the Applicant is present. This Bench has observed that the Hard Copies of this Application have not yet been placed on record. Counsel for the Applicant undertakes to place on record two sets of Hard Copies of this Application well before the adjourned date. List this matter on Board on 03.10.2022, for further consideration and hearing.

**Sd/-**

SHYAM BABU GAUTAM  
Member (Technical)

Vedant Kedare

**Sd/-**

JUSTICE P.N. DESHMUKH  
Member (Judicial)